

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 658 of 1995

New Delhi this the 26th day of February, 1996

**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

1. Shri G. Shankar Lingam  
R/o 62/4C, Sector 2, DIZ Area,  
Kali Bari Marg,  
New Delhi-110 001.
2. Shri R.G. Pandey  
R/o 30 YA, Gali No.10,  
Vishwas Nagar,  
Shahdara,  
Delhi-32. ..Applicants

By Advocate Shri Arun Bhardwaj

Versus

1. The Union of India  
through its Secretary,  
Department of Telecom,  
Sanchar Bhavan,  
20, Ashoka Road,  
New Delhi-110 001.
2. The Member (Finance)  
Telecom Commission,  
Sanchar Bhavan, 20, Ashoka Road,  
New Delhi-110 001.
3. The Assistant Director General (SEA)  
Department of Telecom,  
20, Ashoka Road,  
New Delhi-110 001.
4. Department of Personnel & Training,  
Government of India  
through its Secretary,  
North Block,  
New Delhi. ..Respondents

Shri B.K. Punj, proxy counsel for Shri M.M. Sudan,  
Counsel for the respondents

**ORDER (ORAL)**

**Hon'ble Mr. K. Muthukumar**

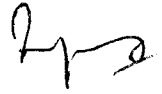
The learned counsel for the applicant states that the relief prayed for in this application has been given by the respondents

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and, therefore, <sup>6-</sup> ~~prays~~ <sup>submits</sup> that this application has become infructuous. In view of this, the application is dismissed as having become infructuous.

No costs.



(K. MUTHUKUMAR)  
MEMBER (A)

RKS